

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 1242.
TO BE ANSWERED ON MONDAY, THE 25TH JULY, 2016.**

REJECTED IPR APPLICATIONS

1242. SHRI OM BIRLA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the details of the IPR applications by pharmaceutical companies rejected by the Indian patent office in the last three years;
- (b) the number of applications rejected citing Section 3(d) of the Indian Patents Act (IPA) in the last three years; and
- (c) the keypoints of the reforms in IPR suggested by the Committee under Department of Industrial Promotion and Policy?

ANSWER

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a): A total of 955 patent applications in pharmaceutical field have been rejected by Indian Patent Office in the last three years.
- (b): A total of 618 applications have been rejected citing Section 3(d) of the Patents Act 1970 as one of the grounds for rejection in the last three years.
- (c): No such committee has been formed by the Department of Industrial Policy and Promotion to suggest key reforms in the IPR.
